

Constitution of Benches at Lucknow Bench of the Court with effect from 3rd of October, 2012

1	Hon. Uma Nath Singh, J. Hon. V.K. Dixit, J.	<p>Fresh Public Interest Litigation (except assigned matters), Special Appeals, Environmental Matters, Writs relating to Land Acquisition, Writs relating to Tolls on River Bridge in U.P., Misc. Writs and Writs relating to Mines and Minerals for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Starting from the oldest cases of the above category for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>
	Hon. Uma Nath Singh, J. <u>(On Friday at 3.00 p.m.)</u>	Expedite Applications and Matters U/s 11 of Arbitration and Conciliation Act, 1996.
1A	Hon. V.K. Dixit, J. <u>(On Friday at 3.00 p.m.)</u>	Oldest Misc. Writs for Hearing
2	Hon. Imtiyaz Murtaza, J. Hon. Devendra Kumar Upadhyaya, J.	<p>(a) Fresh Public Interest Litigation (assigned matters as per the order of Hon'ble The Chief Justice) for Orders, Admission and Hearing including Bunch cases.</p> <p>AND</p> <p>(b) Final Hearing of Public Interest Litigation (assigned matters as per the order of Hon'ble The Chief Justice), All Criminal Appeals including Government Criminal Appeals and matters u/s 378(4) Cr.P.C., Appeals arising out from POTA, Criminal Revisions and Capital Sentence cases including Bunch cases.</p>
3	Hon. A. Mateen, J. Hon. S.S. Chauhan, J.	<p>Fresh Contempt Appeals, All Criminal Appeals including Government Criminal Appeals and matters u/s 378(4) Cr.P.C., Appeals arising out from POTA, Criminal Revisions for Orders, Admission and Hearing including Bunch cases.</p> <p>AND</p> <p>Fresh Habeas Corpus Writs, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Starting from the oldest cases of the above category for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of the category (Habeas Corpus Writs, Criminal Writs, Criminal Contempt and Contempt Appeals).</p>
4	Hon. Devi Prasad Singh, J. Hon. Vishnu Chandra Gupta, J.	<p>Fresh F.A.'s, F.A.F.O.'s and Family Court Appeals, Income Tax Appeals and References, Central Excise Appeals, Writs relating to Tax Matters, Excise, Central Taxation, Writs relating to Recovery including Tax recovery matters for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>

5	Hon. Rajiv Sharma, J. Hon. S.V.S. Rathore, J.	<p>Fresh Service Writs and the Writs arising out of proceedings u/s 29 of State Financial Corporation Act for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>
6	Hon. Shri Narayan Shukla, J.	<p>Listed Service Writs relating to Government Service upto 31-12-2009 for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
7	Hon. Ajai Lamba, J.	<p>Fresh all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2006 and 2007 for hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2010 for orders and criminal appeals related to punishment upto two years for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
8	Hon. Shabihul Hasnain, J.	<p>Fresh Service Writs other than Government Service from 01-01-2010, all Fresh and Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments from 01-01-2010 for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
9	Hon. Dr. Satish Chandra, J.	<p>(a) Fresh Application upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary and,</p> <p>(b) Fresh Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>

10	Hon.Ashwani Kumar Singh, J.	<p>Fresh Major Bail Applications (i.e. Bail Applications u/s 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2008 and 2009 for Hearing.</p> <p>AND</p> <p>Fresh Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases AND Criminal Appeals upto the year 2005 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Major Bail upto the year 2010 for orders.</p> <p>AND</p> <p>Starting from the oldest Criminal Appeals for Bail/orders and <u>criminal appeals against acquittal in complaint cases</u> for Orders, Admission and Hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and Criminal Appeals in which accused persons are in custody.</p>
11	Hon. D.K. Arora, J.	<p>Fresh Misc. Writs (including Educational and Society Matters), Matters under Article 227 of Constitution of India (except arising out of C.P.C.) for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
12	Hon. Anil Kumar, J.	<p>Fresh Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
13	Hon. Ritu Raj Awasthi, J.	<p>Fresh Service Writs relating to Government Service from 01-01-2010 and Civil Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u>: Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u>: Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>

14	Hon. V.K. Mathur, J.	<p>Listed Service Writs other than Government Service upto 31-12-2009, and all Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments upto 31-12-2009 for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
15	Hon. Sudhir Kumar Saxena, J.	<p>Fresh Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases and Criminal Appeals from the year 2010 for hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest and <u>cases related to rape, murder, kidnapping and dacoity</u> for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>
16	Hon. Saeed-Uz-Zaman Siddiqi, J.	<p>(a) Fresh F.A.F.O.s, Civil Revisions, Matters under Article 227 of Constitution of India arising out of C.P.C. and (b) Fresh First Appeals, Second Appeals, Rent Control Writs and all Civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and oldest Criminal Appeals irrespective of the year for Final Hearing.</p>

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE
28.09.2012**